

AJAY KUMAR KUHAR
Special Judge (PC Act) CBI-09)
Court No. 502, Fifth Floor
Rouse Avenue Court Complex
New Delhi

CR No. 29/19

Abhishekh Bannerjee vs. State

18/06/2020

Matter is taken up today in view of Office order No.16/DHC/2020 Dt.13/06/2020 and the Office Order No. E-3943/DJ/RADC/2020 Dt. 13/06/2020 of Ld. District and Sessions Judge cum Spl.Judge (P C Act),CBI,Rouse Avenue District Court, New Delhi, for hearing through Video Conferencing as the regular court hearing is suspended till 30/06/2020.

The hearing of the present case is being taken up via Cisco WebEx platform in the presence (on screen) of:

Present: None for the Revisionist
Sh. Manish Rawat Ld. SPP for State
None for the respondent no. 2

The Reader of the court had contacted Sh. Ripundam Shahi Ld.Counsel for the revisionist telephonically to seek his consent for hearing of the case through V C but it is informed by the Reader that the Ld. Counsel has told that he is out of town and is not carrying the case file hence unable to join hearing. Similarly Reader informed that Sh. Ajay Diggpal and Sh. Neeraj, Ld.Counsel for the respondent no.2, when contacted telephonically have also shown inability to attend the hearing for want of their staff and the case


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file. In these circumstances the hearing of the case through V C cannot take place.

Matter therefore stands adjourned for 17/07/2020, in terms of the Office Order No. E-3943/DJ/RADC/2020 Dt. 13/06/2020.

Matter is now listed for rebuttal argument of the Ld. Counsel of the revisionist on 17/07/2020.

Scanned copy of this order is being sent to the Sr.PA and the Reader of the court for uploading on the website and hard copy of the order will be placed on record after resuming of regular functioning of the courts.



18.06.2020

AJAY KUMAR KUCHAR
Special Judge (PC Act) CBI-09)
Court No. 502, Fifth Floor
Connaught Avenue Court Complex
New Delhi

ASJ/Spl. Judge, CBI-09 (PC Act),

(MP/MLAs Cases)

RADC, New Delhi.